

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.23
C.P.No.112/BB/2023

IN THE MATTER OF:

M/s. Deccan Hydraulics Pvt. Ltd.

... Petitioner

Order under Section 131 of Companies Act, 2013

Order delivered on: 05.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Manjunath.S

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. In spite of directions issued on 29.02.2024, it is noticed that no reports have been filed by the ROC and IT Dept., and there is no representation from ROC as well as IT Dept. Therefore, finally two weeks' time is granted to the ROC & IT Dept., to file their reports, failing which, the matter will be decided on the basis of records available.
3. List the case on **24.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi